

FIR No. 339/2020  
PS: Prem Nagar  
U/s 379/411 IPC

**Manual court proceedings.**

22.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.  
Ld. Counsel Sh. Raj Roop Singh for the accused Parveen @  
Dabbu.

Arguments heard on bail application.

As the case property has already been recovered, the accused is in JC from considerable period and the investigation will take its own time, therefore, in the considered opinion of this court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 10,000/- with one surety of the like amount subject to further condition:-

1. He shall join the investigation as and when called by the IO / SHO.
2. He shall not repeat similar offence.
3. He shall not tamper with the evidence in any manner.
4. He will not intimidate any witness.
5. He will furnish his address as and when he changes the address and
6. He will appear on every date of hearing, if chargesheet file against him.

Bail application is disposed of accordingly.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

FIR No. 934/17

PS: Aman Vihar

U/s 342/120B/368/376/34 IPC and 6/17/21 POCSO Act

**Manual court proceedings.**

22.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.

Ld. Counsel Sh. Jitender Singh for the accused Savitri and  
Surety Jai Chand.

IO absent.

Reply filed by SI Manisha Sharma.

The IO / SHO are directed to file report whether the accused  
Savitri Devi is on bail in this case or not.

Put up on 23.04.2020 at 2:00 pm.

Copy of order be given dasti to ld. defence counsel to supply the  
same to IO / SHO for compliance.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

FIR No. 0063/2020  
PS: Bharat Nagar  
U/s 379/356/411/347/34 IPC.

**Manual court proceedings.**

22.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.  
Ld. Counsel Sh. Krishan Kumar for the accused Mahesh  
Pandey.

Arguments heard on bail application.

As the accused is in JC since 20.03.2020 and the investigation will take its own time, therefore, in the considered opinion of this court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 10,000/- with one surety of the like amount subject to further condition:-

1. He shall join the investigation as and when called by the IO / SHO.
2. He shall not repeat similar offence.
3. He shall not tamper with the evidence in any manner.
4. He will not intimidate any witness.
5. He will furnish his address as and when he changes the address and
6. He will appear on every date of hearing, if chargesheet file against him.

Bail application is disposed of accordingly.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

FIR No. 0060/2020  
PS: Bharat Nagar  
U/s 379/356/34 IPC.

**Manual court proceedings.**

22.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.  
Ld. Counsel Sh. Krishan Kumar for the accused Mahesh  
Pandey.

Arguments heard on bail application.

As the accused is in JC since 20.03.2020 and the investigation will take its own time, therefore, in the considered opinion of this court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 10,000/- with one surety of the like amount subject to further condition:-

1. He shall join the investigation as and when called by the IO / SHO.
2. He shall not repeat similar offence.
3. He shall not tamper with the evidence in any manner.
4. He will not intimidate any witness.
5. He will furnish his address as and when he changes the address and
6. He will appear on every date of hearing, if chargesheet file against him.

Bail application is disposed of accordingly.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

FIR No. 0215/2020  
PS: Vijay Vihar  
U/s 33/58 Delhi Excise Act & 188 IPC

**Manual court proceedings.**

22.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.  
Ld. Counsel Sh. Ashish for the accused Bhaskar @ Bhaskaran.  
Arguments heard on bail application.

As the case property has already been recovered, the accused is in JC since 18.04.2020 and the investigation will take its own time, therefore, in the considered opinion of this court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 10,000/- with one surety of the like amount subject to further condition:-

1. He shall join the investigation as and when called by the IO / SHO.
2. He shall not repeat similar offence.
3. He shall not tamper with the evidence in any manner.
4. He will not intimidate any witness.
5. He will furnish his address as and when he changes the address and
6. He will appear on every date of hearing, if chargesheet file against him.

Bail application is disposed of accordingly.

Copy of order be given dasti to ld. defence counsel.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

FIR No. 171/2020  
PS: Aman Vihar  
U/s 33 Delhi Excise Act

**Manual court proceedings.**

22.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.  
Ld. Counsel Sh. Sunil and Sh. Mahesh Kumar for the accused  
Sunny.

Arguments heard on bail application.

As the case property has already been recovered, the accused is in JC since 11.04.2020 and the investigation will take its own time, therefore, in the considered opinion of this court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount subject to further condition:-

1. He shall join the investigation as and when called by the IO / SHO.
2. He shall not repeat similar offence.
3. He shall not tamper with the evidence in any manner.
4. He will not intimidate any witness.
5. He will furnish his address as and when he changes the address and
6. He will appear on every date of hearing, if chargesheet file against him.

Bail application is disposed of accordingly.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

FIR No. 33346/19  
PS: North Rohini  
State Vs. Raj Kumar @ Raju

**Manual court proceedings.**

22.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.

IO/SHO is directed to appear in person with police file on  
23.04.2020 at 2:00 pm.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

FIR No. 5316/19  
PS: Raj Park  
State Vs. Sanjay

**Manual court proceedings.**

22.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.

IO/SHO is directed to appear in person with police file on  
23.04.2020 at 2:00 pm.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**



FIR No. 111/20  
PS: Kanjhawala  
State Vs. Sonu & Ors.

**Manual court proceedings.**

22.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.

Ld. Counsel Sh. Sunil Tomar for the applicant / accused Sonu,  
Dalip @ Deepak and Mukesh @ Ajay.

Reply filed by IO.

The application is without vakalatnama.

Ld. defence counsel seeks an adjournment to file vakalatnama.

At request, put up for disposal of aforesaid application and filing  
vakalatnama on 23.04.2020 at 2:00 pm.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

FIR No. 07098/20  
PS Raj Park  
U/s 379/411 IPC  
State Vs. Sanjay

**Manual court proceedings.**

22.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.

HC Rajeev, Naib Court from prosecution branch, North West  
in person.

He submits that he had verified from IO / HC Narender Kumar,  
No. 677/OD, PS Raj Park by calling on the mobile No. 9868929239 of IO and  
according to IO the correct FIR No. is 07098/20 of PS Raj Park.

In view of aforesaid the correct FIR No. is 07098/20 of PS Raj  
Park and the accused may be released on interim bail in terms of order dt.  
03.04.2020 passed by ld. Duty MM, Sh. Sushil Kumar. Copy of order be sent to  
the concerned Jail Superintendent immediately for compliance.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

FIR No. 123/2020  
PS: Kanjhawala  
U/s 33/38 Delhi Excise Act  
State Vs. Kaushal @ Babu

**Manual court proceedings.**

22.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.  
Ld. Counsel Sh. Rattan Singh for the applicant / accused Kaushal  
@ Babu.

Arguments heard on bail application.

As the case property has already been recovered, the accused is in JC since 05.04.2020 and the investigation will take its own time, therefore, in the considered opinion of this court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 10,000/- with one surety of the like amount subject to further condition:-

1. He shall join the investigation as and when called by the IO / SHO.
2. He shall not repeat similar offence.
3. He shall not tamper with the evidence in any manner.
4. He will not intimidate any witness.
5. He will furnish his address as and when he changes the address and
6. He will appear on every date of hearing, if chargesheet file against him.

Bail application is disposed of accordingly.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

FIR No. 342/19  
PS: Subhash Place  
State Vs. Idaris Ali

**Manual court proceedings.**

22.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.  
Ld. Counsel Sh. Kuldeep Singh for the applicant / accused Idaris Ali.  
IO absent, however reply filed.  
Assistance of IO and complainant is required.  
They are directed to appear in person on 23.04.2020.  
Put up for disposal of aforesaid application on 23.04.2020.  
Copy of order be given dasti to ld. defence counsel for handing over the same to IO for compliance.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

FIR No. 106/2020  
PS: Raj Park  
State VS. Zafar @ Anna

**Manual court proceedings.**

22.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.  
None for Deputy Superintendent, Central Jail No. 5, Tihar,  
New Delhi.  
None for accused Zafar @ Anna.

As per the intimation the accused Zafar @ Anna was admitted to interim bail for 45 days vide order dt. 06.04.2020, however, the concerned Jail Superintendent received release warrants dt. 15.03.2020 on 20.04.2020 in present FIR and in consequence of that the accused was released on bail on 20.04.2020.

The concerned Jail Superintendent has requested to cancel the interim bail orders dt. 06.04.2020.

Considering the facts that the accused was already was admitted to regular bail, therefore, the interim bail is cancelled and the accused be considered to be on regular bail in the present matter. The intimation / application is disposed of accordingly.

Copy of order be sent to the concerned Jail Superintendent and the Ld. concerned Court for necessary intimation.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

FIR No. 73/2013  
PS: Sultanpuri  
State Vs. Rattan Lal @ Pintu

**Manual court proceedings.**

22.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.

Issue notice to IO /SHO to file report whether the accused Rattan Lal @ Pintu has been arrested in case FIR No. 73/2013 of PS Sultanpuri returnable on 23.04.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

FIR No. 76/20  
PS: Keshav Puram  
State Vs. Shah Nawaz

**Manual court proceedings.**

22.04.2020

Fresh chargesheet filed. Let it be checked and registered.

Present : Ld. APP Sh. Pramod Kumar for the State.

IO / SI C.L. Kaphungkan in person.

Chargesheet be put up before court concerned on 04.05.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

e-FIR No. 043589/19  
PS: Keshav Puram  
State Vs. Sachin Kumar  
U/s

**Manual court proceedings.**

22.04.2020

Fresh chargesheet filed. Let it be checked and registered.

Present : Ld. APP Sh. Pramod Kumar for the State.

IO / HC Kamlesh in person.

Chargesheet be put up before court concerned on 04.05.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**



FIR No.34/20  
PS: Kanjhawala  
U/s 302/201/34 IPC  
State Vs. Dunia Lal Mahto @ Raju & Anr.

**Manual court proceedings.**

22.04.2020

Fresh chargesheet filed. Let it be checked and registered.

Present : Ld. APP Sh. Pramod Kumar for the State.  
IO / Inspector Ram Avtar, SHO PS Kanjhawala in person.  
Chargesheet be put up before court concerned on 04.05.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

FIR No. 55/20  
PS: Budh Vihar  
U/s 380/411 IPC  
State Vs. Aamir Sheikh

**Manual court proceedings.**

22.04.2020

Fresh chargesheet filed. Let it be checked and registered.

Present : Ld. APP Sh. Pramod Kumar for the State.

IO / ASI Rajvir Singh in person.

Chargesheet be put up before court concerned on 04.05.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

e-FIR No. 04142/20  
PS: Budh Vihar  
U/s 379/411 IPC  
State Vs. Amit @ Happy

**Manual court proceedings.**

22.04.2020

Fresh chargesheet filed. Let it be checked and registered.

Present : Ld. APP Sh. Pramod Kumar for the State.

IO / HC Masum in person.

Chargesheet be put up before court concerned on 04.05.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/22.04.2020**

